

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Kamal Dev s/o Sh. Garib Dass, r/o Village & P.O. Chamned, Tehsil & District Hamirpur (H.P.).
2. Smt. Amrit Kaur d/o Sh. Rajinder Singh, r/o Village & P.O. Majhiat, Tehsil Arki, Distict Solan (H.P.). . *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Kamal Dev and Smt. Amrit Kaur have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned stating therein that their marriage ceremony has been performed on 25-07-2016 at Shiv Parwati Mandir, Chamned, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 29-10-2024. In case no objection is received by 29- 10-2024 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 18-09-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Ajay Kumar s/o Sh. Pyar Chand, r/o Village Chauki, P.O. Tal, Tehsil and District Hamirpur (H.P.).
2. Smt. Anuradha d/o Sh. Pawan Kumar, r/o Village Arloh, P.O. Kanoh, Tehsil Barsar, Distict Hamirpur (H.P.)-174 304. . *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ajay Kumar and Smt. Anuradha have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on 16-01-2024 as per the Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 30-10-2024. In case no objection is received by 30- 10-2024 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-09-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sunil Kumar s/o Sh. Nikka Ram, r/o Village Chatter, P.O. Ludder Mahadev, Tehsil Bhoranj, District Hamirpur (H.P.)
 2. Smt. Reeta Devi d/o Sh. Raj Kumar, r/o Village Sai Da Ghat, P.O. Bhukar, Tehsil Bhoranj, District Hamirpur (H.P.)
- Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sunil Kumar and Smt. Reeta Devi have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned stating therein that their marriage ceremony has been performed on 29-08-2024 at Santoshi Mata Mandir, Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-10-2024. In case no objection is received by 21- 10-2024. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 18-09-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1 Sh. Yashvir Singh s/o Sh. Dalbir Singh, r/o Village Keharwin, P.O. Baloh, Tehsil Bhoranj, District Hamirpur (H.P.).

2. Smt. Khushi d/o Sh. Sunil Kumar, r/o Ward No. 3, Village Thamani Manjhli, P.O. Saur, Tehsil Barsar, District Hamirpur (H.P.) presently residing at c/o Smt. Kanta Devi w/o Sh. Bidhi Chand, r/o House No. 264, Ward No. 1, Krishna Nagar Tehsil & District Hamirpur (H.P.).

Versus

General Public

Subject.— Notice of intended Marriage.

Sh. Yashvir Singh and Smt. Khushi have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 28-10-2024. In case no objection is received by 28-10-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-09-2024.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Surender Kumar s/o Sh. Devi Chand, r/o Village Chalokhar, P.O. Nareli, Tehsil & District Hamirpur (H.P.).

2. Smt. Anjali Kumari d/o Sh. Ramnarayan Sahni, r/o Village Amai, P.O. Manigachhi, Belaur, District Darbhanga, Bihar 847 422.

Versus

General Public

Subject.— Notice of intended Marriage.

Sh. Surender Kumar and Smt. Anjali Kumari have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 30-10-2024. In case no objection is received by 30-10-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-09-2024.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Vishal s/o Sh. Ravinder Kumar, r/o Village & P.O. Kot, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Smt. Pooja d/o Sh. Kishori Lal, r/o Village Jangla, P.O. Geharwin, Tehsil Jhandutta, District Bilaspur (H.P.)

Versus

General Public

Subject.— Notice of Registration of Marriage.

Sh. Vishal and Smt. Pooja have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 29-10-2024. In case no objection is received by 29-10-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 18-09-2024.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Rajat Kumar s/o Sh. Bhoomi Dutt, r/o Village Naili, P.O. Mundkhar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years.
2. Radha Sharma d/o Sh. Rajesh Khosla, r/o House No. 371, Ghati Baw Dharam Pur, Pinjore, Panchkula, Haryana, aged 22 years.

Versus

General Public

Rajat Kumar s/o Sh. Bhoomi Dutt, r/o Village Naili, P.O. Mundkhar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years & Radha Sharma d/o Sh. Rajesh Khosla, r/o House No. 371, Ghati Baw Dharam Pur, Pinjore, Panchkula, Haryana, aged 22 years have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Ghatiwala Dharampur, Pinjore on dated 22-05-2020 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 08-11-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 28-09-2024 under my hand and seal of the court.

Seal.

Sd/-
(SANJAY KUMAR, HAS),
*Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.)**

In the matter of :

1. Amit Kumar aged 27 years s/o Sh. Amarjit, r/o Village & P.O. Amman, Tehsil Bhoranj, Distt. Hamirpur (H.P.).
2. Manisha Kumari aged 18 years d/o Sh. Kulvinder Singh, r/o Village Dhanwan, P.O. Dera Parol, Tehsil Bhoranj, Distt. Distt. Hamirpur (H.P.) .. *Applicants.*

Versus

General Public

Subject.— Notice of the Intended Marriage.

Amit Kumar aged 27 years s/o Sh. Amarjit, r/o Village & P.O. Amman, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Manisha Kumari aged 18 years d/o Sh. Kulvinder Singh, r/o Village Dhanwan, P.O. Dera Parol, Tehsil Bhoranj, Distt. Distt. Hamirpur (H.P.) have filed an application in the court of undersigned u/s 5 of the Special Marriage Act, 1954 in which they have stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before this court on or before 11-11-2024. The objection received after 11-11-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 01-10-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, HAS),
Marriage Officer-cum-SDM,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.)**

In the matter of :

1. Shammi Kumar aged 29 years s/o Late Sh. Himat Chand, r/o Village Tapaldhar, P.O. Khanouli, Tehsil Sujanpur, Distt. Hamirpur (H.P.).
2. Asha Arya aged 20 years d/o Sh. Nandan Ram, r/o Village Ghadoli, P.O. Pilkha, Tehsil & District Almora (Uttarakhand) .. *Applicants.*

Versus

General Public

..Respondent.

Subject.— Application for the registration of Marriage u/s 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Shammi Kumar aged 29 years s/o Late Sh. Himal Chand, r/o Village Tapaldhar, P.O. Khanouli, Tehsil Sujanpur, Distt. Hamirpur (H.P.) & Asha Arya aged 20 years d/o Sh. Nandan Ram, r/o Village Ghadoli, P.O. Pilkha, Tehsil & District Almora (Uttarakhand) have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 19-02-2024 at Shri Sita Ram Ji Temple, Vijaypur, Tehsil Jaisinghpur, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before this court on or before 28-10-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 25-09-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, HAS),
Marriage Officer-cum-SDM,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.)**

In the matter of :

1. Pardeep Kumar aged 34 years s/o Sh. Mehar Chand, r/o Village Thati Alohian, P.O. Kheri, Tehsil Sujanpur, Distt. Hamirpur (H.P.).
2. Leela Devi aged 23 years d/o Sh. Amirudh Kumar, r/o Village & P.O. Maira, Tehsil & District Kangra (H.P.)
.. Applicants.

Versus

General Public

..Respondent.

Subject.— Application for the registration of Marriage u/s 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Pardeep Kumar aged 34 years s/o Sh. Mehar Chand, r/o Village Thati Alohian, P.O. Kheri, Tehsil Sujanpur, Distt. Hamirpur (H.P.) & Leela Devi aged 23 years d/o Sh. Amirudh Kumar, r/o Village & P.O. Maira, Tehsil & District Kangra (H.P.) have filed an application alongwith

affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-09-2024 at Balak Rupi Temple, Tehsil Jaisinghpur, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before this court on or before 28-10-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 25-09-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, HAS),
Marriage Officer-cum-SDM,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.)**

In the matter of :

1. Jayanti Chand aged 23 years d/o Sh. Maan Chand, r/o Saptagiri Lake View, Ground Floor, 35th Main 17th Cross BTB Layout, Bangalore, South Bangaluru, Karnataka.

2. Karan Kumar aged 31 years s/o Sh. Subhash Chand, r/o Village Bagehra, P.O. Bir Bagehra, Tehsil Sujanpur, Distt. Hamirpur (H.P.) .. *Applicants.*

Versus

General Public

.. *Respondent.*

Subject.— Application for the registration of Marriage u/s 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Jayanti Chand aged 23 years d/o Sh. Maan Chand, r/o Saptagiri Lake View, Ground Floor, 35th Main 17th Cross BTB Layout, Bangalore, South Bangaluru, Karnataka & Karan Kumar aged 31 years s/o Sh. Subhash Chand, r/o Village Bagehra, P.O. Bir Bagehra, Tehsil Sujanpur, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 28-09-2024 at Shri Ram Ji Temple, Vijaypur, Tehsil Jaisinghpur, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before this court on or before 28-10-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 25-09-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, HAS),
Marriage Officer-cum-SDM,
Sujanpur, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Raj Kumar s/o Om Parkash, r/o Village & P.O. Pansai, Tehsil Nadaun, District Hamirpur (H.P.).
2. Savitri Devi d/o Thakur Dass, r/o Village Lambot, P.O. Jolsappar, Tehsil Nadaun, Hamirpur (H.P.)
..Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 23-05-1993 at Village Lambot, P.O. Jolsappar, Tehsil Nadaun, Hamirpur (H.P.) and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this marriage can file the objections personally or in writing before this office on or before 28-10-2024 at 11.00 A.M. The objection(s) after 28-10-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 18-09-2024 under my hand and seal of the office.

Seal.

Sd/-
(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Sunil Sharma s/o Dev Raj, r/o Village Dodwin, P.O. Hareta, Tehsil Galore, District Hamirpur (H.P.).
2. Suman Kumari d/o Kishori Lal Sharma, r/o Village Badaran, Tehsil Galore, District Hamirpur (H.P.)

Versus

General Public

Subject.— Proclamation for Registration of Marriage under section 5 of Special Marriage Act, 1976.

Sunil Sharma & Suman Kumari have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 28-10-2024 at 11.00 A.M. In case no objection is received by 28-10-2024 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and same will be registetred accordingly.

Issued under my hand and seal of the court on 18-09-2024 .

Seal.

Sd/-
(APRAJITA CHANDEL, HPAS),
*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).*

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Sandeep Kumar s/o Kishore Chand, r/o Village Tuhni, P.O. Mansai, Tehsil Nadaun, District Hamirpur (H.P.).
2. Menka Sharma d/o Kishori Lal, r/o Village Kulhan, P.O. Sera, Tehsil Nadaun, District Hamirpur (H.P.)
.. Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 12-06-2024 at Village Kulhan, P.O. Sera, Tehsil Nadaun, District Hamirpur (H.P.) and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objection regarding this marriage can file the objections personally or in writing before this office on or before 26-10-2024 at 11.00 A.M. The objection(s) after 26-10-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 27-09-2024 under my hand and seal of the office.

Seal.

Sd/
(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Jashal Kumar s/o Tilak Raj, c/o Shubham s/o Jagdish Chand, r/o Village Bihru, P.O. Hathol, Tehsil Nadaun, District Hamirpur (H.P.) permanent r/o Village Lower Badhal, P.O. Thore, Tehsil Dehra, District Kangra (H.P.).

2. Nitika Mehra d/o Rashpal Singh, r/o Village Nichli Lower Badal, P.O. Thore, Tehsil Dehra, District Kangra (H.P.) presently c/o Shubham s/o Jagdish Chand, r/o Village Bihru, P.O. Hathol, Tehsil Nadaun, District Hamirpur (H.P.) .. *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 14-04-2024 at Shiv Mandir, Puriyala, P.O. Kohala, Tehsil Jawalamukhi, Distt. Kangra and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this marriage can file the objections personally or in writing before this office on or before 17-10-2024 at 11.00 A.M. The objection(s) after 17-10-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 27-09-2024 under my hand and seal of the office.

Seal.

Sd/-
(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

In the Court of Sh. Roshan Lal, Executive Magistrate-cum-Naib Tehsildar, Dhatwal at Bihari, Distt. Hamirpur (H.P.)

In the matter of:

Leela Devi

Versus

General Public

Notice to General Public.

Leela Devi d/o Sh. Ghambo Ram, r/o Village Chowki, P.O. Baragan, Tappa & Tehsil Dhatwal at Bihari, Distt. Hamirpur (H.P.) has applied in the court of the undersigned for the entry of her date of birth which is 20-04-1968 as per documents attached herewith the applicant namely an affidavit, Form No. 1 fromk CMO Hamirpur and copy of school leaving certificate.

General Public is hereby informed through this notice that if any person is having any objection regarding the entry of the date of birth of the applicant *i.e.* 20-04-1968, either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is recieved from any person regarding the date of birth entry, the same will be entered accordingly.

Issued under my hand and seal of the court on 24-09-2024.

Seal.

Sd/-
Executive Magistrate,
Dhatwal at Bihari, District Hamirpur (H.P.).

In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bihari, Distt. Hamirpur (H.P.)

In the matter of:

Kuldeep Singh

Versus

General Public

Notice to General Public.

Kuldeep Singh s/o Sh. Amar Singh, r/o Village & P.O. Bijhari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 12-05-1974 but due to ignorance the same could not be entered in the record of Gram Panchayat Bijhari. The applicant in support of the facts of the event has submitted the requisite documents and the same have been preused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of applicant *i.e.* 12-05-1974 they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 11-09-2024.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

In the Court of Rajender Kumar Gautam, Sub-Divisional Magistrate, Barsar, District Hamirpur (H.P.) exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

1. Mr. Pankaj Jaswal age 26 years s/o Sh. Garib Dass, r/o Village & P.O. Chakmoh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.).

2. Ms. Akriti Devi age 18 years d/o Sh. Ram Pal, r/o Village Johardhyani, P.O. Jaddu, Tehsil Jhandutta, Distt. Bilaspur (H.P.) ..Appellants.

Versus

General Public

Subject.—Notice of Marriage.

Mr. Pankaj Jaswal & Ms. Akriti Devi have filed an application u/s 5 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they intend to get married within three calendar months.

Therefore, the general public is hereby informed through this notice that any person having any objection regarding this marriage may file the objections personally or in writing before this court on or before 01-11-2024. In case no objection is received by 01-11-2024, it will be presumed

that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 28-09-2024.

Seal.

Sd/-
(RAJENDER KUMAR GAUTAM),
Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).

In the Court of Rajender Kumar Gautam, Sub-Divisional Magistrate, Barsar, District Hamirpur (H.P.) exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

1. Mr. Ashok Kumar age 31 years s/o Sh. Desh Raj, r/o Village Khanglata, P.O. Salouni, Tehsil Barsar, Distt. Hamirpur (H.P.).
2. Ms. Priya Shah age 23 years d/o Sh. Bihari Shah, r/o F-322, Gali No. 85, Mahavir Enclave Pard-3, D.K. Mohan Garden, P.O. Uttam Nagar, Distt. West Delhi. *..Appellants.*

Versus

General Public

Subject.—Notice of Marriage.

Mr. Ashok Kumar & Ms. Priya Shah have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they solemnized their marriage ceremony on dated 16-09-2024 as per Hindu Rights and Customs at Shiv Mandir, Harma, P.O. Baliah, Tehsil Barsar, Distt. Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that any person having any objection regarding this marriage may file the objections personally or in writing before this court on or before 19-10-2024. In case no objection is received by 19-10-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 18-09-2024.

Seal.

Sd/-
(RAJENDER KUMAR GAUTAM),
Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).